

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, KANGRA DIVISION
AT DHARAMSHALA - H.P.


No.DSJ/EC/(4-9)/2020 _____

Dated:

OFFICE ORDER

In continuation of the office order No.DSJ/EC/(4-9)/2020-2988-3008, dated 17.04.2020, and in partial modification of conditions No.1 and 2 and in super-session of condition No.8, it is provided as under:-

1. The cases can be filed in the Court, at the Filing Counter and the scrutiny of the same shall be done by the office after 3 days of the filing of the same. The email addresses already given in the aforesaid notification dated 17.04.2020, shall remain the same.
2. However, if the case so filed, is claimed to be of urgent nature, then, scanned copy of the original file, in PDF form, shall be sent through email as well, and it may be listed on the same day or next day, as the case may be by the concerned court, at the request of the counsel, either through V.C. or through physical presence. But, the party shall give an undertaking in the email that: "**the copy filed through email is the exact copy of the hard copy, already filed in the court**".
3. The Court which will be hearing the matter, shall deal with the matter of urgent nature filed through email, only after its office confirms from filing counter that the hard copy thereof has already been filed at the Filing Counter.
4. In addition to the urgent work, the courts shall also take up those cases (Civil and Criminal), which are ready for final hearing and where both the parties/counsel agree. In such cases, the ld. counsel, where they agree for arguing the case in the court, either through Videoconferencing or Physical hearing, they may intimate the concerned court through email, two days in advance.


(J.K. Sharma)

District and Sessions Judge,
Kangra Division at Dharamshala.

Endst. No. DSJ/EC/(4-9)/2020- 4685-4716 Dated: 16/7/2020

Copy forwarded through digital mode, to:-

1. The Principal Judge, Family Court, Kangra at Dharamshala, for information and taking similar action in respect of his court, if required.
2. All the Additional District and Sessions Judges/ Fast Track Court/ Sr. Civil Judges/ ACJM's/Civil Judges/JM's, of this Civil and Sessions Division, for information and necessary action.
3. The District Magistrate, Kangra at Dharamshala, for information.
4. The Superintendent of Police, Kangra at Dharamshala, for information.
5. The Superintendent of Police, (Vigilance and Anti Corruption), Kangra at Dharamshala, for information.
6. All the Presidents, Bar Associations of Kangra Division, for information and with the request to circulate amongst the Bar members for information.
7. The District Attorney, Kangra at Dharamshala for information.
8. The Superintendent of District Jail, Dharamshala and Incharge, Sub-Jail Nurpur for information.
9. The Computer Branch to upload the same on the official website of District Courts Kangra.
10. Guard file.


District and Sessions Judge,
Kangra Division at Dharamshala.